

"The Speaker gives his consent to the moving of adjournment motion if he is satisfied that the matter sought to be raised is definite, urgent, and of public importance.

*(Interruptions)*

अध्यक्ष महोदय : आप सुनते क्यों नहीं हैं, बीच में बोल रहे हैं ?

"... Because the matter proposed to be discussed is a definite matter of urgent public importance, the Speaker is not as a matter of course bound to rule the motion in order. A matter may be urgent, it may be definite, it may be of public importance, and yet the Speaker may, in a proper case, disallow such a motion. The refusal to give consent is the absolute discretion of the Speaker and he is not bound to give any reasons."

SOME HON. MEMBERS : Point of Order.

MR. SPEAKER : No Point of order.

*[At this stage, some hon. Members left the House]*

12.15 hrs.

#### PAPERS LAID ON THE TABLE

National Security (Second Amendment) Ordinance,  
Hooghly Docking and Engineering Co., Ltd. (Acquisition and transfer of Undertakings) Ordinance etc.

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, SPORTS AND WORKS  
AND HOUSING (SHRI BUTA SINGH) :  
I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution :—

- (1) The National Security (Second) Amendment) Ordinance, 1984 (No. 6

of 1984) promulgated by the President on the 21st June, 1984.

[Placed in Library. See No. LT-8387/84]

- (2) The Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1984 (No. 7 of 1984) promulgated by the President on the 28th June, 1984.

[Placed in Library. See No. LT-8388/84]

- (3) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1984 (No. 8 of 1984) promulgated by the President on the 13th July, 1984.

[Placed in Library. See No. LT-8389/84]

- (4) The Terrorist Affected Areas (Special Courts) Ordinance, 1984 (No. 9 of 1984) promulgated by the President on the 14th July, 1984.

[Placed in Library. See No. LT-8390/84]

#### Notifications under Essential Commodities Act

THE MINISTER OF STATE OF THE  
MINISTRY OF FOOD AND CIVIL  
SUPPLIES (SHRI BHAGWAT JHA  
AZAD) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (1) The Levy Sugar Supply (Control) Amendment Order, 1984 published in Notification No. G.S.R. 420 (E) in Gazette of India dated the 31st May, 1984.
- (2) The Sugar (Price Determination for 1983-84 Production) Second Amendment Order, 1984 published in Notification No. G.S.R. 510 (E) in Gazette of India dated the 12th July, 1984.

[Placed in Library. See No. LT-8391/84]

#### Statement on Enquiry Report on Delhi Electricity Supply Undertaking Bills

THE MINISTER OF STATE IN THE  
MINISTRY OF ENERGY (SHRI ARIF  
MOHAMMAD KHAN) : I beg to lay on

the Table a statement (Hindi and English versions) on the Enquiry Report on Delhi Electricity Supply Undertaking Bills in pursuance of an assurance given on the 21st March, 1984 during Half-an-Hour discussion. [Placed in Library. See No. LT-8392/84].

**Proclamation in relation to the State of Sikkim, Order by President thereunder and Report of Governor of Sikkim to the President and White Paper on the Punjab Agitation**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table—

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 25th May, 1984 issued by the President under article 356 of the Constitution in relation to the State of Sikkim published in Notification No. G.S.R. 397 (E) in Gazette of India dated the 25th May, 1984, under article 356 (3) of the Constitution, together with a Corrigendum thereto.

(ii) A copy of the Order (Hindi and English versions) dated the 25th May, 1984 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 398 (E) in Gazette of India dated the 25th May, 1984.

(2) A copy of the Report dated the 25th May, 1984 of the Governor of Sikkim to the President (Hindi and English versions).

[Placed in Library. See No. LT-8393/84].

(3) A copy of 'White Paper on the Punjab Agitation' (Hindi and English versions).

[Placed in Library. See No. LT-8394/84]

MR. SPEAKER : In connection with the discussion of the Statutory Resolution

regarding approval of the Proclamation issued by the President under article 356 of the Constitution in relation to the State of Sikkim in the House today, copies of the Proclamation Order issued in pursuance of the Proclamation and the Governor's Report are available at the Publications Counter.

Members may please collect copies therefrom.

**Notification Containing President's Order re : extension of President's rule in Pondicherry**

SHRIMATI RAM DULARI SINHA : Sir, on behalf of Shri P. Venkatasubbiah, I beg to lay on the Table a copy of Notification No. S.O. 459 (E) (Hindi and English versions) published in Gazette of India dated the 22nd June, 1984 containing President's Order dated the 21st June, 1984 regarding extension of President's Rule in the Union Territory of Pondicherry for a further period of six months with effect from 24th June, 1984, issued under section 51 of the Government of Union Territories Act, 1963. [Placed in Library. See No. LT-8395/84].

**Notification under Income-tax Act and Central Excise and Salt Act**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :—

(i) S.O. 2070 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Bharat Seva Sansthan, Lucknow, under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(ii) S.O. 2071 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Voluntary Health Association of India,